

(a) whether the Union Government have received any proposal from the Government of Maharashtra for creation of India Reserve Battalions;

(b) if so, the time by which the proposal is likely to be cleared; and

(c) the number of Indian Reserve Battalions raised and proposals pending with the Union Government, State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) and (b) No, Sir.

(c) A statement is attached.

Statement

List of Details of India Reserve Battalions raised/sanctioned and requests pending for raising

Sl.No	Name of State/ Union Territory	No. of Bns. sanctioned so far	Request pending (No. of Bns.)
1.	Andhra Pradesh	4	-
2.	Assam	4	-
3.	Arunachal Pradesh	2	-
4.	Himachal Pradesh	1	1
5.	Haryana	-	2
6.	J & K	4	3
7.	Mizoram	1	1
8.	Manipur	2	1
9.	Meghalaya	1	1
10.	Orissa	-	2
11.	Punjab	5	5
12.	Rajasthan	2	-
13.	Sikkim	1	-
14.	Tripura	2	-
15.	Tamil Nadu	2	-
16.	Uttar Pradesh	-	3
17.	Bihar	2	-
18.	Nagaland	1	1
19.	Lakshadweep	1	-
		35	20

Quota of Wheat/Rice in Delhi

2667. SHRIMATI JAYANTI PATNAIK : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government have raised the quota of rice and wheat under PDS in Delhi from November 1998;

(b) if so, the details thereof;

(c) whether the Government propose to raise the similar allocation for other States; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) to (d) Under targeted Public Distribution System (TPDS) implemented from 1st June, 1997, monthly foodgrains (Wheat/Rice) quotas of States/UTs are based on the average annual lifting for the past 10 years taking into account the requirement of Below Poverty Line (BPL) families at the rate of 10 kg. per month per family. Over and above the TPDS monthly allocations, additional allocations of rice and wheat at Central Issue Prices applicable for APL families are also made to States/UTs including Delhi keeping in view their requests/needs and the availability of foodgrains in the Central Pool.

An additional allocations of 30,000 MT wheat and 10,000 MT rice has been given Delhi at APL rates for November, 98. Statewise details of the additional allotments made over and above the monthly TPDS allocations in November, 98 are given in the enclosed statement.

Statement

Additional Allotment of Rice and Wheat to States and UTs Under Targeted P.D.S. for November, 1998

(In 000 Tonnes)			
Sl.No	States/UTs	Rice	Wheat
1	2	3	4
1.	Andhra Pradesh	-	10.000
2.	Arunachal Pradesh	2.540	-
3.	Assam	15.000	10.000
4.	Bihar	-	20.000
5.	Delhi	10.000	30.000
6.	Goa	2.500	1.000
7.	Gujarat	0.000	-
8.	Haryana	-	5.000

1	2	3	4
9.	Himachal Pradesh	7.000	4.410
10.	Jammu and Kashmir	15.000	21.540
11.	Karnataka	25.000	20.000
12.	Kerala	40.000	15.000
13.	Madhya Pradesh	5.000	0.000
14.	Maharashtra	20.000	30.000
15.	Manipur	7.000	0.990
16.	Meghalaya	6.338	1.460
17.	Mizoram	3.083	0.950
18.	Nagalands	1.000	1.000
19.	Orissa	25.500	40.000
20.	Punjab	—	—
21.	Rajasthan	3.890	25.000
22.	Sikkim	4.000	0.790
23.	Tamil Nadu	45.000	20.000
24.	Tripura	4.770	0.520
25.	Uttar Pradesh	15.000	10.000
26.	West Bengal	20.000	0.900
27.	A & N Islands	—	—
28.	Chandigarh	0.110	0.670
29.	D & N Haveli	0.250	0.170
30.	Daman & Diu	0.470	0.150
31.	Lakshdweep	—	—
32.	Pondicherry	2.060	0.730
Total		280.511	310.280

[Translation]

Violation of Labour Laws

2668. SHRI JAGAT VIR SINGH DRONA :
 SHRI JANARDAN PRASAD MISRA :
 SHRI T. R. BAALU :
 SHRI AJIT JOGI :
 SHRI BASUDEB ACHARIA :

Will the Minister of LABOUR be pleased to state:

(a) whether a meeting of Secretaries of various Ministries has been convened regarding payment of statutory dues/minimum wages to workers/mine workers in the country, State-wise;

(b) if so, the outcome of the meeting; and

(c) the steps taken or proposed to be taken for prompt payment of the dues/minimum wages to these workers?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) An inter-ministerial meeting was convened on 7.8.98 to discuss the strategy for liquidation of outstanding statutory dues of workers employed in Central Public Sector Undertakings. The Department of Mines was also represented in the meeting.

(b) and (c) A Note on strategy for liquidation of outstanding statutory dues of workers in CPSUs has been prepared by the Ministry of Labour.

As far as Payment of Minimum Wages to the workers in the country is concerned, enforcement of Payment of Wages Act, 1936 is primarily the responsibility of the State Governments. The Central Government is responsible for enforcing the Minimum Wages Act only in mines, railways, oil fields and air transport services. The enforcement machinery of Central Government and State Governments/Union Territory Administrations take necessary steps to deal with defaults in payment of the minimum wages as per the provisions of the Minimum Wages Act, 1936 and other Acts relating to payment of other statutory dues of the workers.

[English]

Review of Law and Order Situation

2669. SHRI RAJ BANSHI MAHTO :
 PROF. AJIT KUMAR MEHTA :
 SHRI SURENDRA PRASAD YADAV
 (JHANJIHARPUR) :
 SHRI SANDIPAN THORAT :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have sent a number of special teams to various States to assess the law and order situation;

(b) if so, whether these teams have submitted their reports;

(c) if so, the details and findings of those teams;

(d) whether the attitude of State Government towards these teams was co-operative;